

**THE ASSAM TEA PLANTATIONS PROVIDENT FUND AND
PENSION FUND AND DEPOSIT LINKED INSURANCE FUND
SCHEME (AMENDMENT) BILL, 2020**

**A
BILL**

further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955.

Preamble

Whereas it is expedient further to amend the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act, 1955, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act X
of 1955

It is hereby enacted in the Seventy-first Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme (Amendment) Act, 2020.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment
of the Schedule**

2. In the principal Act, in the Schedule, in para 9B, in sub-para (iii), for the words "one lakh" appearing after the words "more than rupees", the words "two lakh" shall be substituted.

Statement of Objects & Reasons

The salient feature of the Bill is to amend the Para 9 B (iii) of the schedule in the Assam Tea Plantations Provident Fund & Pension Fund & Deposit Linked Insurance Fund Scheme Act, 1955. The existing provision of the Act and Scheme stipulates in the matter of the scale of assurance benefit payable on the death of an employee who is a member of the Fund, that the person entitled to receive the provident fund accumulation of the deceased shall, in addition to such accumulation be paid an amount equal to the balance of the deceased in the fund not exceeding rupees One lakh, provided that the balance in the account of the deceased employee is not below the sum of rupees one thousand.

Over the last few years the pay structure of the tea workers has considerably increased. Accordingly, average Provident Fund (PF) balance of each member has been increased due to increase of Provident Fund contribution amount. The Deposit Linked Insurance (DLI) Fund position is also considered satisfactory.

As such, it is considered desirable to enhance the assurance benefit payable to tea workers of Assam.

Hence the proposed amendment.

SARBANANDA SONOWAL,
Chief Minister and Minister in-Charge,
Labour Welfare.

A. N. DEKA,
Secretary-in-Charge,
Assam Legislative Assembly.

FINANCIAL MEMORANDUM

There is no financial involvement in the proposed Bill.

MEMORANDUM OF DELEGATED LEGISLATION

There is no delegation of legislative powers to the executive in the proposed Bill.

Extract of the Existing Provisions of the Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme Act,1955

Section	Existing Provision
The Schedule in Para 9B (iii) of ATPPF & PF & DLI Fund Scheme Act,1955	The scales of assurance amount which shall not be less than the balance in the account of the employees concerned in the Provident Fund or more than rupees One lakh.

A. N. DEKA,
Secretary-in-Charge,
Assam Legislative Assembly.